

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
STARWORT ENGINEERS PRIVATE LIMITED

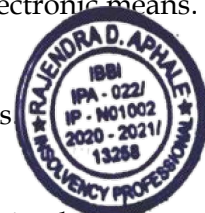
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Starwort Engineers Private Limited
2.	Date of incorporation of corporate debtor	17 th May, 1993
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U74210MH1993PTC072015
5.	Address of the registered office and principal office (if any) of corporate debtor	Mayuresh Cosmos, 10th Floor, Plot No.37, Sector 11 C.B.D. Belapur, Navi Mumbai-400614
6.	Insolvency commencement date in respect of corporate debtor	16 th July, 2024
7.	Estimated date of closure of insolvency resolution process	12 th January, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra Dattatray Aphale IBBI/IPA-002/IP-N01002/2020-21/13258
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C 203, Sarovar Darshan Tower, Almeida Road, Pachpakhadi, Near TMC, Thane, Maharashtra, 400601 Email: rajaphale.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1106, Regent chamber, Nariman Point, Mumbai -400021 Email: cirp.starwortengineers@gmail.com
11.	Last date for submission of claims	30 th Jul, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Starwort Engineers Private Limited** on 16th July, 2024.

The creditors of **Starwort Engineers Private Limited**, are hereby called upon to submit their claims with proof on or before **30th July, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties



RDAphale

Date: 18th July, 2024
Place: Mumbai

Rajendra Dattatray Aphale
Interim Resolution Professional
Starwort Engineers Private Limited